

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 1410 of 1997

Date of Order: 29-01-98.

Present: Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman.
Hon'ble Dr. B.C.Sarma, Administrative Member.

PARTHA SARATHI DATTA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.P.K.Nandi, counsel.

For the respondents: Mrs.U.Sanyal, counsel.

Heard on: 29-01-98.

O R D E R

S.N.Mallick, V.C.

At the time of hearing this application on admission, the ld.counsel appearing for the petitioner submits that the petition is defective as some materials have not been disclosed in the petition and the person who has been appointed as EDMP, has not been made a party. On this submission, he wants to withdraw this application.

Leave is granted to the petitioner to withdraw the application and to file a fresh one if not otherwise barred by law. The instant application is dismissed as withdrawn.

No costs.

(B.C.Sarma)
Member(A)

(S.N.Mallick)
Vice-Chairman.